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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 125/9/NCLT/AHM/2017**

Coram:


**Present: Hon'ble Ms. MANORAMA KUMARI  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10.2017**

Name of the Company: Windson Chemicals Pvt Ltd.  
V/s.  
Alpha Particle Board Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Jaimin R. Dave	Advocate	Petitioner	
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2.

**ORDER**

Learned Advocate Mr. Jaimin Dave present for Operational Creditor/ Applicant.  
None present for Respondent.

Proof of service of copy of application on Respondent filed.

It is noticed that Applicant not complied with section 9 (c) of the Code.


Applicant is directed to comply with section 9 (c) of the Code.

Applicant counsel is informed accordingly and it amounts to notice under the proviso  
to section 9 (5) of the code.

Applicant is directed to serve notice of date of hearing along with copy of order to  
the Corporate Debtor and file proof of service.

List the matter on 13.10.2017.

Dated this the 5th day of October, 2017.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**